

Mr. Speaker: The Home Minister is just now in the Rajya Sabha. We shall take that up any moment he comes here.

Shri S. M. Banerjee: May I make a submission?....

Mr. Speaker: Shri S. M. Banerjee should resume his seat. I do not want anything to be raised here which is not on the Order Paper.

Shri S. M. Banerjee: I want your guidance.

श्री बाबू करनेजीब (बम्बई दक्षिण) :  
सरकारनेट फोरम कत क्या हुआ है ?

श्री हुकम चन्द कछवाय (उज्जैन) :  
मैं ने एक प्रस्ताव दिया था । तीन चार दिन  
हो गए हैं .

Mr. Speaker: All hon. Members may please sit down. If everybody gets up and says something then it will only lead to confusion.

श्री बाबू करनेजीब : एल० आई० सी०  
बालों की हड़ताल देश भर में हो रही है ।  
मुझे पता चला है कि स्ट्राइक के पहले उन को  
सजा देनी शुरू कर दी गई है . . .

Mr. Speaker: I cannot allow this kind of thing. None of these observations by the hon. Members will be recorded. (Interruptions). First of all, I am on my legs. Secondly, I would not allow hon. Members to raise anything in this manner.

(Interruptions)\*\*.

Shri S. M. Banerjee had raised it the other day; he had raised it the day before yesterday also. Every day, he is raising the same thing over and over again. I am not going to allow this kind of thing now.

Shri S. M. Banerjee: The employees are going to be victimised . . .

Mr. Speaker: None of these observations by the hon. Members will be recorded.

Shri S. M. Banerjee: \*\*

Shri George Fernandes: \*\*

श्री हुकम चन्द कछवाय \*\*

Mr. Speaker: Now, Papers to be laid on the Table.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OF CENTRAL GOVERNMENT AND AUDIT REPORT, DEFENCE SERVICES AND APPROPRIATION ACCOUNTS OF DEFENCE SERVICES

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:

- (1) Finance Accounts of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1163/67].
- (2) Audit Report, Defence Services, 1967, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-1164/67].
- (3) Appropriation Accounts of the Defence Services for the year 1965-66 and Commercial Appendix thereon. [Placed in Library. See No. LT-1165/67].

NOTIFICATION UNDER MERCHANT SHIPPING ACT ANNUAL REPORT OF MUGUL LINE LTD.

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

- (1) (i) A copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in Gazette of India dated the 15th April, 1967, under sub-section (3) of section 45A of

[Dr. V. K. R. V. Rao.]  
the Merchant Shipping Act,  
1966.

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1166/67].
- (2) A copy of the Annual Report of the Mugal line Limited, Bombay for the year ended 31st December, 1966, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1167/67].

**REPORT OF COMMITTEE OF M/PS. ON  
EDUCATION (1967)—NATIONAL POLICY  
ON EDUCATION**

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Aasad): On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education. [Placed in Library. See No. LT-1168/67].

Shri Vasudevan Nair (Peermade): I hope we are having a discussion on this report.

Mr. Speaker: I shall see. That is a separate thing.

**NOTIFICATIONS UNDER INDIAN TELEGRAPH  
ACT AND INDIAN WIRELESS  
TELEGRAPHY ACT**

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1967, published in Notification No. G.S.R. 772

in Gazette of India dated the 27th May, 1967.

- (ii) The Commercial Broadcast Received Licensing (Dealers) Rules, 1967, published in Notification No. G.S.R. 773 in Gazette of India dated the 27th May, 1967. [Placed in Library. See No. LT-1170/67].

(2) A copy each of the following Notifications under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—

- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1967, published in notification No. G.S.R. 774 in Gazette of India dated the 27th May, 1967.
- (ii) The Indian Wireless Telegraphy (Possession) Second Amendment Rules, 1967, published in Notification No. G.S.R. 932 in Gazette of India dated the 17th June, 1967. [Placed in Library. See No. LT-1171/67].

**NOTIFICATION UNDER MOTOR VEHICLES  
ACT**

The Deputy Minister in the Ministry of Transport and Shipping (Shri Shakti Darshan): I beg to lay on the Table—

- (ii) A copy of the Delhi Motor Vehicles (1st Amendment) Rules, 1966, published in Notification No. F. 12 (76)/60 66-PR(T) in Delhi Gazette dated the 24th March, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1172/67].

12.05 hrs.

**COMMITTEE ON PRIVATE MEM-  
BERS' BILLS AND RESOLUTIONS**

**TENTH REPORT**

Shri Khashtikar (Khed): I beg to present the Tenth Report of the Com-